

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCH 'B', BANGALORE**

BEFORE SHRI A.K.GARODIA, AM (SMC)

**ITA No.697(B)/2014
(Assessment years : 2009-10)**

Shri Durgappa, KPCL Contractor,
1st Cross, Labour Colony,
Shakti Nagar,
Raichur-584 170
PAN No.AHDPD1846P

Appellant

Vs

The Commissioner of Income-tax,
AAyakar Bahavan, Sedam Road, Gulbarga
The ITO, Ward-1, Udaya Nagar,
Raichur

Respondent

**Assessee by : Shri V. Srinivasan, Advocate
Revenue by : Shri V. Sreenivasan, JCIT**

**Date of hearing : 07-06-2016
Date of pronouncement : -06-2016**

ORDER

PER SHRI A.K.GARODIA, AM:

This is assessee's appeal directed against the order of ld. CIT(A), Gulbarga dated 21-03-2014 passed u/s 263 of the IT Act, 1961.

2. The assessee has raised various grounds but the main grievance of the assessee is regarding the validity of the impugned order, passed by the ld.CIT u/s 263 of the IT Act, 1961.

3. At the very outset, it was submitted by the ld. AR of the assessee that consequent upon the impugned order passed by the ld. CIT u/s 263 of the IT Act, 1961, the AO passed the consequential order and although, additions were made by him in that assessment order but when the assessee carried the matter in appeal before the ld.CIT(A), these additions were deleted by the ld. CIT(A) and therefore, the present appeal of the assessee against the order u/s 263 is not pressed. Accordingly, the appeal of the assessee is being dismissed as not pressed.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open Court on the date mentioned in caption page.

(A.K.GARODIA)
ACCOUNTANT MEMBER

Dated: .06.2016

Place: Bangalore

am*

Copy to :

- 1 Appellant
- 2 Respondent
- 3 CIT(A) Bangalore
- 4 CIT
- 5 DR, ITAT, Bangalore.
- 6 Guard file

By order
AR, ITAT, Bangalore

1.	Date of Dictation
2.	Date on which the typed draft is placed before the dictating Member
3.	Date on which the approved draft comes to the Sr. P. S.
4.	Date on which the order is placed before the dictating Member for pronouncement
5.	Date on which the order comes back to the Sr. P.S.
6.	Date of uploading the order on website
7.	If not uploaded, furnish the reason for doing so.....
8.	Date on which the file goes to the Bench Clerk
9.	Date on which order does for Xerox & endorsement
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11.	The date on which the file goes to the Assistant Registrar for signature on the order.....
12.	The date on which the file goes to the dispatch section for dispatch of the Tribunal order.....
13.	Date of dispatch of order.....